CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 297/TT/2015

Date:30.1.2016

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The Deputy General Manager, Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: - Approval for truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Asset-A:**LILO of one circuit (ckt-1) of 400 kV D/C Maithon-Jamshedpur line at Mejia "B" TPS including PLCC equipment (excluding wave trap) for the transmission line **Asset-B:**- 400 kV D/C Koderma TPS- Biharsharif transmission line and 2 nos. associated line bays at Biharsharif Sub-station and **Asset C**: 400 kV D/C Maithon RB- Maithon (PG) transmission line and associated bay Extension at Maithon Sub-station under transmission system for start-up power to DVC and Maithon Right Bank Generation projects in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.2.2016:-

- a. Undertaking on affidavit that actual equity infused for the additional capitalisation in 2011-12 and 2012-13 is not less than 30% for the given transmission asset.
- b. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

- c. Submit correct form-9 for Asset-A and form-2 for Asset-B for 2009-14 tariff period.
- 2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-(V. Sreenivas) Deputy Chief (Legal)